

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-108/2011(Pt.)/637/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Registrar,
Gauhati High Court,
Kohima Bench, Kohima.

Dated Guwahati, ^{sd} 23 January, 2024.

Sub:- **Earned Leave.**

Ref:- Your note dated 17.01.2024.

Sir,

With reference to the above, I am directed to inform you that Shri Inalo Zhimomi, Principal District & Sessions Judge, Dimapur, Nagaland, has been granted **earned leave for four days from 15.01.2024 to 18.01.2024**, subject to submission of Leave Admissibility Report in the Registry of the Gauhati High Court, Kohima Bench. Further, Shri Zhimomi would hand over charge to the Principal Judge, Family Court, Dimapur, and in her absence, to the Chief Judicial Magistrate and Civil Judge (Sr. Division I), Dimapur.

Yours faithfully,

Sdf

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-108/2011(Pt.)/638-639/A, dtd. , 23-01-2024

Copy to:

1. Shri Inalo Zhimomi, Principal District & Sessions Judge, Dimapur, Nagaland .
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati

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JT. REGISTRAR (VIGILANCE)